

CENTRAL ADMINISTRATIVE TRIBUNAL  
Mumbai Bench (Camp. at Nagpur)

RP. No. 2014/2001 in  
O.A. No. 947/96

This the 5<sup>th</sup> day of November, 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri Tilakchand

... Applicant

Versus

Union of India & Others

... Respondents

ORDER (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

The present R.A. is filed by the review applicant, seeking review of our order dated 25.9.2001 passed in OA No. 947/96.

2. We have perused the order dated 25.9.2001 and also the review application and reply thereto.

3. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)  
Member (J)

/rao/

(Govindan S. Tamai)  
Member (A)